

arriving by a subsequent plane. Actually, however, the package in question had arrived by the same plane by which Shri Sen had travelled and had been manifested as freight. In the absence of any indication on the package or in the freight manifest that it belonged to Shri Sen or any instructions from him that it was to be retained at the Airport, the package was sent to the Custom House for clearance in the normal course. On 15-11-1960, the Clearing Agents of Shri Sen presented the necessary documents at the Custom House and the package was given clearance within a few minutes.

Housing Scheme for Scheduled Castes in Punjab

1169. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) the amounts which were sanctioned for Housing Schemes for Scheduled Castes in Punjab in 1959-60;

(b) whether the money allotted has been fully spent; and

(c) the number of houses constructed for the Scheduled Castes in Punjab under this scheme in 1959-60?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Rs. 3.37 lakhs.

(b) Yes.

(c) 449.

Profit by Tobacco Companies

1170. **Shri D. C. Sharma:** Will the Minister of Finance be pleased to state:

(a) the amount of profit earned by the tobacco companies belonging to non-residents in India during 1957-58 and 1958-59; and

(b) the remittance of profits and dividend from India by these companies during the same period?

The Minister of Finance (Shri Morarji Desai): (a) and (b). A statement is laid on the Table of the Lok Sabha.

STATEMENT

(in lakhs of rupees)

	1957-58	1958-59
(a) Profits and dividends accrued to non-residents	174.8	171.9
(b) Profits and dividends remitted	138.2	114.5

NOTE—The figures relating to the remittances of profits and dividends are on a financial year basis while those of accruals are based on the details furnished by the companies and hence will not necessarily be on a financial year basis.

Company Law Cases

1171. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state the number of Company Law cases dealt with by the anti-fraud squad during May, 1960 to October, 1960?

The Minister of Home Affairs (Shri G. B. Pant): Four cases registered during the period and 2 cases registered previously were dealt with from May, 1960 to October, 1960.

Cultural Grants to Punjab Organisations

1172. **Shri D. C. Sharma:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the names of organisations which were given grants for promotion of cultural activities in Punjab State during the years 1958-59 and 1959-60; and

(b) the amount sanctioned to each of them during the above period?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) and (b).

Name of Organisation	Amount
	Rs.
1958-59 :	
1. Indian Academy of Fine Arts, Amritsar .	15,000
2. The Vishveshvar anand Vedic Research Institute, Hoshiarpur .	63,760
3. Jallianwalabagh National Memorial Trust, Amritsar .	2,04,060
1959-60 :	
1. The Vishveshvara and Vedic Research Institute, Hoshiarpur .	1,68,325
2. Sikh History Research Department, Khalsa College, Amritsar	7,500
3. Punjab Sahitya Akademi, Ludhiana	8,700
4. Jallianwalabagh National Memorial Trust, Amritsar	3,74,111

Pardons granted by the President or the Central Government

1173. { Shri D. C. Sharma:
Shri Pangarkar:

Will the Minister of **Home Affairs** be pleased to state the number of (i) murder cases and (ii) other cases in which pardons or remissions have been granted by the Central Government or the President during the period April, 1960 to October, 1960?

The Minister of State in the Ministry of Home Affairs (Shri Datar): Death sentence was commuted to imprisonment for life in the case of 24 prisoners and remission of punishment was granted in seven cases, during the period from 1st April to 31st October, 1960.

Visas Issued to Foreigners

1174. { Shri D. C. Sharma:
Shri Pangarkar:

Will the Minister of **Home Affairs** be pleased to state:

(a) the number of foreigners to whom visas to visit India were issued during the third quarter of the year 1960; and

(b) the names of the countries to which these persons belong?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). A statement giving the information received so far, is laid on the Table of the Lok Sabha. [See Appendix II, annexure No. 67].

Welfare of Scheduled Castes and Scheduled Tribes

1175. **Shri D. C. Sharma:** Will the Minister of **Home Affairs** be pleased to state:

(a) the amount sanctioned so far under the Second Five Year Plan for the welfare of Scheduled Castes and Scheduled Tribes in Delhi Territory; and

(b) the amount spent so far out of these allocations?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) The following amount has been sanctioned so far.

Category	Amount (Rs. in lakhs)
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(i) Scheduled Tribes. Nil

(ii) Scheduled Castes 17.15

(b) An amount of Rs. 12.15 lakhs has been spent out of the above allocation.

Per Capita Consumption of Petrol

1176. **Shri D. C. Sharma:** Will the Minister of **Steel, Mines and Fuel** be pleased to state:

(a) what will be the *per capita* consumption of petrol in India at the